

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4424

ANSWERED ON:08.08.2014

CASES OF CHEQUE BOUNCE

Mahadik Shri Dhananjay Bhimrao;Patil Shri Vijaysinh Mohite;Sule Smt. Supriya Sadanand

Will the Minister of FINANCE be pleased to state:

- (a) whether the number of cases relating to cheque bounce are on the rise in the country;
- (b) if so, the details thereof along with the cases pending in various courts during the last three years and the current year, bank-wise;
- (c) whether the Government proposes to make amendments to the Legal Services Authority Act which allow banks to set up permanent Lok Adalats on their premises for settlement of all disputes related to cheque bounce; and
- (d) if so, the details thereof and the time by which it is likely to be amended?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SMT. NIRMALA SITHARAMAN)

(a) and (b): As per the available information total number of 21,94,022 cases pertaining to cheque bounce / dishonour were pending in various courts upto 31.07.2013. The break-up of these pending cases were as under:

Pendency Period	High courts	Subordinate Courts
0-3 years	17,119	12,48,552
More than 3 years	20,347	9,08,004
Total	37,466	21,56,556

(c) and (d): The Government proposes to amend the Legal Services Authorities Act, with a view to reducing the pendency of cheque bouncing cases. However, no time frame can be given regarding the amendment of the said Act. The Bill to amend the said Act would be introduced in Parliament for approval,